Email OA-97/2024/EZ **Judicial Section**

ORDER passed in Original Application No. 144/2024

From : Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in> Sat, May 04, 2024 12:28 PM

Subject : ORDER passed in Original Application No. 144/2024 2 attachments

To : Sh. RAJA CHATTERJEE Registrar <registrarngt-kolkata@gov.in>, Judicial Section <ngtjudicial-kolkata@gov.in>

Cc : Jitendra Kumar <dgfindia@nic.in>, A K Mohanty <adgfc-mef@nic.in>, Ms Leena Nandan <secy-moef@nic.in>, ROR MoEFCC <ro.ranchi-mef@gov.in>, ranchijspcb@gmail.com, Mrityunjay Kumar Baranwal IAS <dc-pak@nic.in>

Reply To : Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

Respected Sir/Madam,

I am directed to forward a copy of the **Order dated 23/04/2024 passed in Original Application No. 144/2024 Vimla Vipu Soren ...Applicant Versus State of Jharkhand & Ors. ...Respondents .** for your kind perusal & necessary action.

REGARDS
CONSULTANT (Judicial)
(N.G.T.)(P.B.) New Delhi

Vimla Vipu Soren.pdf
187 KB

OA NO 144 of 2024 in LP No 2018_removed.pdf
870 KB

प्रखण्ड-सह-अंचल कार्यालय, काठीकुण्ड
जिला - दुमका

बेमला निपु सोरेन
प्रखण्ड प्रमुख काठीकुण्ड
-सह- प्रमुख संघ जिला उपाध्यक्ष
जिला-दुमका, झारखण्ड

आवासीय पता :-
ग्राम-भंगाहीड, पोस्ट-आस्ताजोड़ा
थाना - काठीकुण्ड
जिला-दुमका, झारखण्ड, पिन-814103

8002263485 email - bimlanipusoren1992@gmail.com 6207710898

पत्रांक 24/2023 दिनांक 04/09/20

2018/4/2023
13/9/2022

सेवा में,

श्रीमान अध्यक्ष महोदय,
राष्ट्रीय हरित अधिकरण (NGT)
नई दिल्ली, भारत सरकार।

विषय : कोल कंपनी द्वारा पर्यावरण को प्रदुषित किये जाने के संबंध में।

महाशय,

उपर्युक्त विषय के संदर्भ में कहना है कि झारखण्ड राज्य के दुमका-साहेबगंज मुख्य राजमार्ग में आये दिन W.B.P.D.C.L Coal Company द्वारा पाकुड़ जिला के पाँचुवेड़ा से कोयला उत्खनन कर ट्रक द्वारा दुमका जिला के रेलवे स्टेशन के रैक में डंप किया जाता है। इस राजमार्ग में हर दिन हजारों कोयला ट्रक परिचालन होने के कारण सड़क पर कोयला डस्ट से पर्यावरण तथा आमलोगों का स्वास्थ्य में काफी असर देखा जा रहा है। स्कूल के बच्चों के स्वास्थ्य में भी इसका बुरा प्रभाव पड़ रहा है। भविष्य में इस सड़क किनारे बसे लोगों को गंभीर बिमारी से ग्रसित होने की संभावना बनी हुई है तथा सड़क किनारे पेड़-पोधों में कोयला डस्ट से पर्यावरण को काफी नुकसान पहूँचाया जा रहा है। कंपनी द्वारा आज तक इस मार्ग में कोयला ट्रक परिचालन करने के नियम अनुसार पानी का छिड़काव भी नहीं किया गया है तथा कोल कंपनी द्वारा ट्रांसपोर्टिंग करने हेतु किसी भी तरह का नियम का पालन नहीं किया जा रहा है। इस मार्ग में कोयला ट्रक से अब-तक सैकड़ों दुर्घटनाएँ हो चुकी है। जिससे बड़ी संख्या में लोगों का जान जा चुकी है।

13/MP
13/09/23

अतः महाशय से अनुरोध है कि मेरे इस विनती पत्र को संज्ञान में लेते हुए WBPDCL कोल कंपनी पर उचित कार्रवाई करने की कृपा की जाय।

विश्वासभाजन
Bimla Nipu S
04/09/2023
प्रमुख
प्रखण्ड-काठीकुण्ड

Item No. 4 (Court No. 2)

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPALBENCH, NEW DELHI.

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 144/2024

Vimla Vipu Soren ...Applicant

Versus

State of Jharkhand & Ors. ...Respondents

Date of hearing: 23.04.2024

CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.

Applicant: None for the applicant.

Application is registered based on a letter petition received by Post.

ORDER

1. Mr. Vimla Nipu Soren has sent by post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 137/2024.

2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

"X X X X

विषय : कोल कंपनी द्वारा पर्यावरण को प्रदुषित किये जाने के संबंध में।

उपर्युक्त विषय के संदर्भ में कहना है कि झारखण्ड राज्य के दुमका-साहेबगंज मुख्य राजमार्ग में आये दिन W.B.P.D.C.L Coal Company द्वारा पाकुड़ जिला के पाँचुवेड़ा से कोयला उत्खनन कर ट्रक द्वारा दुमका जिला के रेलवे स्टेशन के रैक में डंप किया जाता है। इस राजमार्ग में हर दिन हजारों कोयला ट्रक परिचालन होने के कारण सड़क पर कोयला डस्ट से पर्यावरण तथा आमलोगों का स्वास्थ्य में काफी असर देखा जा रहा है। स्कूल के बच्चों के स्वास्थ्य में भी इसका बुरा प्रभाव पड़ रहा है। भविष्य में इस सड़क किनारे बसे लोगों को गंभीर बिमारी से ग्रसित होने की संभावना बनी हुई है तथा सड़क किनारे पेड़-पोधों में कोयला डस्ट से पर्यावरण को काफी नुकसान पहुँचाया जा रहा है। कंपनी द्वारा आज तक इस मार्ग में कोयला ट्रक परिचालन करने के नियम अनुसार पानी

का छिड़काव भी नहीं किया गया है तथा कोल कंपनी द्वारा ट्रांसपोर्टिंग करने हेतु किसी भी तरह का नियम का पालन नहीं किया जा रहा है। इस मार्ग में कोयला ट्रक से अब तक सैकड़ों दुर्घटनाएँ हो चुकी है। जिससे बड़ी संख्या में लोगों का जान जा चुकी है।

अतः महाशय से अनुरोध है कि मेरे इस विनती पत्र को संज्ञान में लेते हुए WBPDCL कोल कंपनी पर उचित कार्रवाई करने की कृपा की जाय।"

X X X X"

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Integrated Regional Office, MoEF & CC, Ranchi, Jharkhand State Pollution Control Board and District Magistrate, Pakur, Jharkhand and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due process of law. The Jharkhand State Pollution Control Board will be the nodal agency for coordination and compliance.

5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Eastern Zone Bench of this Tribunal at Kolkata, we are of the considered view that it will be appropriate if the case is further heard by the Eastern Zone Bench of this Tribunal at Kolkata.

6. Accordingly, the Registry is directed to list the matter before the Eastern Zone Bench of this Tribunal at Kolkata on 15.07.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

7. Factual and Action taken Report by the Joint Committee be filed within one month before the Eastern Zone Bench of this Tribunal at Kolkata by email to ngtjudicial-kolkata@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. A copy of this order be sent to the Deputy Director General of Forests (C), Integrated Regional Office, MoEF & CC, Ranchi, Jharkhand; Member Secretary, Jharkhand State Pollution Control Board and District Magistrate, Pakur, Jharkhand by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 23rd 2024
n